

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. C.P. (IB)/879(MB)2021

IN THE MATTER OF

State Bank of India (Creditor) through the Resolution Professional Mr. Surya Pratap
Gupta ... Petitioner
Vs
Mr. Paresh C. Shah ...Respondent

Section 95(1) of Companies Act, 2013

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mitali Bhatt (PH)

For the Personal Guarantor: Adv. C G Shanker (PH)

ORDER

CP(IB)/879(MB)/2021- Learned counsel for the petitioner is directed to furnish the hard copy of the petition and also the report submitted by the RP. Respondent is also directed to furnish the hard copy of the response filed to the report of the RP before the next date. Adjourned to **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/